

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 850 of 2025

IN THE MATTER OF:

Rajesh Kumar Dhingra

...Appellant(s)

Versus

IDBI Trusteeship & Anr.

...Respondent(s)

Present:

For Appellant : Mr. Arun kathpalia and Mr. Rajiv Nayar, Sr. Advocates with Mr. Mahesh Agarwal, Mr. Rishi Agarwal, Mr. Himanshu Satija, Ms. Geetika Shama, Mr. Kaustabh Singh, Mr. Yash Jain, Advocates.

For Respondents : Mr. Gopal Jain, Sr. Advocate with Mr. Animesh Bisht, Ms. Surabhi Khattar, Mr. Shivansh Vishwakarma, Ms. Pallavi Agarwal, Advocates for R-1.
Mr. Vivek Joshi, Advocate for R-3.

O R D E R
(Hybrid Mode)

18.07.2025: Per order dated 04.06.2025, the impugned order was directed to be suspended. Now after reconciliation of accounts an amount of Rs. 15,000/-, as was demanded, also stood paid.

2. However, the Learned Sr. Counsel for the Respondent submits there are dues other than those stated in petition and hence they intend to file a reply.

3. It is also submitted the proper course for closure of CIRP in the present case would be Section 12A of the IBC, *per* para 82 of the Byju's judgment.

4. The Reply be filed within four weeks from today. Rejoinder, if any, be filed within a week thereafter.

5. Admittedly, the impugned order was suspended *vide* our order dated 04.06.2025. Considering the submissions that the amount as was claimed in

this petition under Section 9 of the IBC, 2016 and the demand notice since been paid, it would be appropriate the impugned order and CIRP be stayed till further order(s). List the appeal on **27.08.2025 for completion of pleadings.**

[Justice Yogesh Khanna]
Member (Judicial)

[Mr. Indevar Pandey]
Member (Technical)

R.N./Manu.